

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:224
ANSWERED ON:24.11.2005
DEVELOPMENT OF AIRPORT AT MYSORE
Saradgi Shri Iqbal Ahmed

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government of Karnataka and Airports Authority of India (AAI) have signed a Memorandum of Understanding (MoU) to develop the Airport in Mysore;
- (b) if so, the salient features thereof;
- (c) whether the land acquisition has been completed for the Mysore airport project;
- (d) if so, the details thereof; and
- (e) the time by which the work is likely to start and the timeframe for completion of the project?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) Yes, Sir.

(b) As per the MoU, Government of Karnataka is required to provide to Airports Authority of India (AAI) the requisite additional piece of land free of cost and free from all encumbrances and also provide free electricity, water, airport perimeter security and frisking staff. Besides, it provides exemption to AAI from property and municipal taxes for a period of five years. In turn, AAI is required to bear the capital expenditure for development/ upgradation of Mysore Airport.

(c) and (d) Government of Karnataka has not handed over the additional 175 acres of land to AAI so far for development of Mysore airport.

(e) The work can be initiated only after the required piece of land is handed over to AAI by the Government of Karnataka. The period of execution is 18 months (approximately) after the commencement of work.